

credit in a cost effective manner to agriculture and rural areas. In view of the above, the request of foreign banks has not been favourably considered by RBI.

Guidelines on overdraft facilities

2993. DR. CHANDAN MITRA: Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India has issued or formulated any specific guidelines on overdraft facilities extended by banks to its customers;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the fresh steps taken by Government to have a uniform and transparent overdraft policy to be followed by the Banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARATN MEENA): (a) to (d) Reserve Bank of India has informed that the banks are expected to have a credit strategy and loan policy which takes into account the organization's credit and risk appetite. The facilities offered by banks to the customers would depend on the customers' requirements, banks' credit and loan policy, and risk perception and is a business decision taken by the Bank.

NPA of Union Bank of India

2994. DR. CHANDAN MITRA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government proposes to infuse an amount of Rs. 1000 crore in Union Bank of India (UBI);
- (b) if so, the reasons therefor along with the total Non-Performing Assets of UBI as on date;
- (c) the concrete steps taken by Government to reduce the bad debts of UBI; and
- (d) the total amount spent by the UBI on launching of its new overseas

branches during the last three years *vis-a-vis* the business increased due to this strategy during the said period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Government of India is fully committed to keep the Public Sector Banks (PSBs) including Union Bank of India (UBI) adequately capitalized. The amount of capital infusion in UBI for the year 2012-13 is being firmed up. The Gross and Net Non-performing assets of UBI as on September, 2012 were Rs. 6291 crore and Rs. 2446 crore respectively and their ratio to Gross and Net advances stood at 3.79% and 1.51% respectively.

(c) The Government has advised PSBs including UBI to take a number of new initiatives to increase the pace of recovery and manage NPAs, which include appointment of Nodal officers for recovery, to conduct special drives for recovery of loss assets, to put in place early warning system, to replace system of post dated cheques with Electronic Clearance System (ECS) and to constitute a Board Level Committee to monitor progress in recovery of loans.

(d) UBI has informed that the amount of Rs. 480.46 lacs was spent on new overseas branches during the years 2011-12 and 2012-13. There was no overseas branch expansion during the year 2010-11. Since the branches are yet to be operational and at various stages of approval from concerned regulatory authorities, the business increase due to the expansion is 'Nil' as of date.

Usage of loan-waiver scheme

†2995. SHRI BHUPENDER YADAV: Will the Minister of FINANCE be pleased to state:

(a) the usage of the amount of more than 52,000 crore, given as loan-waiver by Government till now;

(b) whether only bonafide farmers got benefit of it;

(c) if so, the details thereof;

(d) whether more cultivable land and farmers, who really need loan are in Uttar Pradesh, Bihar and West Bengal than in Delhi and Chandigarh, but above

†Original notice of the question was received in Hindi.